

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-158/2016

IN THE MATTER OF:

Dehlvi Remedies Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

... Respondent

Order under Section 560(6) of the Companies Act

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Abhey K. Das, Advocate
For the ROC, Delhi : Mr. Manish Raj, Co. Prosecutor
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Ms. Easha Kadian,
Standing Counsel

For the Impleader- : Mr. S.R. Arora, Ms. Ritika Shaw,
Advocates

ORDER

Learned Counsel for Income Tax Department requests for and is granted one week's time to file its observations with a copy in advance to the Counsel for the petitioner.

This shall be treated as the last opportunity.

List for arguments on 12th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)